

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**O.A. No.060/01040/2017  
(C.W. P. No.14083 of 1998 (O&M))**

**Date of Order: 13.11.2017**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).  
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

Renu Bala wife of Pardeep Kumar Gautam D/o Damodar Dass, resident of House No.362, M.E.S. Colony, Chandi Mandir, District Panchkula.

**... APPLICANT  
VERSUS**

1. The post Graduate Institute of Medical Education and Research Chandigarh through its Director.
2. The Indian Council of Medical Research, Ansari Nagar, Post Box No.4508, New Delhi-110029, through its Director General.
3. The Presiding Officer, Labour Court, U.T. Chandigarh.

**... RESPONDENTS**

**PRESENT:** Sh. R.P. Mehra, counsel for the applicant.  
Sh. P.K. Khindria, counsel for respondent No.1.  
Sh. I.S. Sidhu, counsel for the respondent No.2.

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J):-**

1. On the commencement of hearing, learned counsel appearing on behalf of the parties apprised this Court that this Petition has wrongly been transferred to this Tribunal on their statement vide order dated 08.08.2017 where they submitted that in terms of Section 14 of the A.T. Act. 1985, the employees of PGIMER for ventilation of their grievances have to approach Tribunal at first instance. Without realizing that the applicant has challenged the order passed by Learned

Labour Court, Chandigarh, on the application of the petitioner under Section 33(c)(2) of the Industrial Dispute Act, 1947. Therefore, they submitted that this issue has to be adjudicated by the Hon'ble High Court under Articles 226/227 of Constitution of India. Accordingly, they prayed that the matter be transferred to Hon'ble High Court for adjudication as Hon'ble High Court alone has jurisdiction to entertain writ petition against the order passed by the Labour Court.

2. Ordered accordingly.

**(P. GOPINATH)**  
**MEMBER (A)**

Date: 13.11.2017.  
Place: Chandigarh.

'KR'

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

